

**No. H-1601/6/2020-HD-HD  
GOVERNMENT OF MANIPUR  
HOME DEPARTMENT**

**ORDERS**

Imphal, the 21<sup>st</sup> December, 2021

1. Whereas, the Chairperson, State Executive Committee of the State Disaster Management Authority in exercise of the powers conferred under Section 20(2)(a) of the Disaster Management Act, 2005 had issued order dated 20.11.2021 listing out the activities that are permitted, Standard Operating Procedures to be followed in respect of opening of educational institutions, social gatherings, operation of swimming pools and also imposing night curfew.
2. Whereas, another order dated 04.12.2021 has also been issued in view of reported spread of variant of concern being B.1.1529 for implementation of prompt and effective containment measures for Covid-19 as well as the advisory dated 25.11.2021 issued by the Ministry of Health and Family Welfare, Government of India relating to the new variant.
3. Now, therefore, the undersigned, in exercise of the powers conferred under Section 20(2)(a) of the Disaster Management Act, 2005 in his capacity as Chairperson, of the State Executive Committee of the State Disaster Management Authority, hereby extends the validity of the order of the even number dated 20.11.2021 by another one month and shall be **in force till 20.01.2022**.
4. **Mandatory wearing of face mask at all gatherings shall be strictly enforced. Deputy Commissioners/District Magistrates shall issue Orders making it a direct responsibility of the Event Organizer. Event Organizer shall issue clear advance instructions to all invitees/participants to wear face mask and Organizer shall also keep spare face masks available at the venue. Organizer shall assign specific persons to ensure everyone wears face masks. Deputy Commissioner and Superintendent of Police shall assign duties to Sub Divisional Officers, Sub Divisional Police Officers, etc to inspect various events/gatherings being organized in their jurisdictions and ensure wearing of face mask by all. Penalties to be imposed promptly on violators, including the Event Organizer.**
5. Deputy Commissioners shall issue necessary orders and Superintendents of Police shall take necessary action to implement the orders strictly.

  
**(Dr. Rajesh Kumar)**  
Chief Secretary &  
Chairman,  
State Executive Committee  
Government of Manipur